

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.117

IB-757 /(ND)/2020

IN THE MATTER OF:

Vani Advertising

Vs.

Santasha Real Estate (P) Ltd

...OPERATIONAL CREDITOR

... CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 14.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Amrita Sarkar, and Mr. Namit Saxena, Advocates


For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor. The Counsel for the Operational Creditor is directed to get an affidavit filed by her client clearly denoting as to how the claim is within the period of limitation so as to enable us to consider Section 9 Application which came up for hearing today. Two weeks time is granted to file an affidavit. Post the matter after 4 weeks.

List on 06.9.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit